

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 30486/2022

(Arising out of impugned final judgment and order dated 07-06-2022 in SA No. 1609/2000 passed by the High Court of Judicature at Madras At Madurai)

SMARTHA BRAHMINS LIVING IN THE STATE OF TAMIL NADU & ORS.
Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.149752/2022-CONDONATION OF DELAY IN FILING and IA No.149753/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.149754/2022-EXEMPTION FROM FILING O.T.)

Date : 17-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Akshay N., Adv.
Dr. Vinod Kumar Tewari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard learned counsel for the petitioners.

We found no ground to interfere with the impugned judgment and order passed by the High Court. Accordingly, the Special Leave Petition is dismissed.

Pending application(s), if any, stands disposed of.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)